

RAJYA SABHA

# Parliamentary Bulletin

PART - I

(TWO HUNDRED AND SIXTY SIXTH SESSION)

No. 5739]

TUESDAY, DECEMBER 03, 2024

**Brief Record of the Proceedings of the Meeting of the Rajya Sabha held  
on the 3<sup>rd</sup> December, 2024**

11-00 a.m.

**1. Papers Laid on the Table**

1. A copy each (in English and Hindi) of the following Notifications of the Ministry of Health and Family Welfare, under Section 93 of the Food Safety and Standards Act, 2006, along with Extract of the Regulations: -

- (1) No. REG-11027/2/2022-Regulation-FSSAI., dated the 18<sup>th</sup> October, 2024, publishing the Food Safety and Standards (Prohibition and Restrictions on Sales) first Amendment Regulations, 2024.
- (2) No. 01-SP (PAR)-Notification-Pesticides/StdS-FSSAI/2017., dated the 18<sup>th</sup> October, 2024, publishing the Food Safety and Standards (Contaminates, toxins and Residues) First Amendment Regulations, 2024.

2. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013: -

- (a) Fifty-seventh Annual Report and Accounts of the HLL Lifecare Limited, Thiruvananthapuram, Kerala, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon
- (b) Review by Government on the working of the above Company.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above

3. A copy each (in English and Hindi) of the following papers, under sub-section (4) of the Section 18 and Section 19 of the All India Institute of Medical Sciences Act, 1956 (as amended in 2012): -

- (a) Annual Report and Accounts of the All India Institute of Medical Sciences (AIIMS), Bibinagar, Telangana, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.

4. A copy each (in English and Hindi) of the following papers: -
  - (i) (a) Annual Report and Accounts of the National Institute of Naturopathy (NIN), Pune, Maharashtra, for the year 2023-24, together with the Auditor's Report on the Accounts.
    - (b) Review by Government on the working of the above Institute.
  - (ii) (a) Annual Report and Accounts of the Lokopriya Gopinath Bordoloi Regional Institute of Mental Health (LGBRIMH), Tezpur, Assam, for the year 2022-23, together with the Auditor's Report on the Accounts.
    - (b) Review by Government on the working of the above Institute.
    - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
5. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013: -
  - (a) Thirty-seventh Annual Report and Accounts of the Indian Renewable Energy Development Agency Limited (IREDA), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
  - (b) Performance Review by Government on the working of the above Company.
6. A copy each (in English and Hindi) of the following papers: -
  - (a) Annual Report and Accounts of the Sardar Swaran Singh National Institute of Bio-Energy (SSS-NIBE), Kapurthala, Punjab, for the year 2023-24, together with the Auditor's Report on the Accounts.
  - (b) Performance Review by Government on the working of the above Institute.
7. A copy (in English and Hindi) of the Ministry of Health and Family Welfare Notification No. S.O. 4238(E), dated the 26<sup>th</sup> September, 2024, amending the Schedule to the National Commission for Allied and Healthcare Professions Act, 2021, under sub-section (2) of Section 70 of the said Act.
8. A copy (in English and Hindi) of the Ministry of Health and Family Welfare Notification No. G.S.R. 666(E), dated the 28<sup>th</sup> October, 2024, publishing a Corrigendum to the Notification No. G.S.R. 922(E), dated the 28<sup>th</sup> December, 2023.
9. A copy each (in English and Hindi) of the following Notifications of the Ministry of Health and Family Welfare, under Section 38 of the Drugs and Cosmetics Act, 1940:-
  - (1) G.S.R. 581(E), dated the 19<sup>th</sup> September, 2024, publishing the New Drugs and Clinical Trials (Amendment) Rules, 2024.
  - (2) G.S.R. 922(E), dated the 28<sup>th</sup> December, 2023, publishing the Drugs (.....Amendment) Rules, 2023, along with delay statement.
10. A copy each (in English and Hindi) of the following papers: -
  - (i) (a) Annual Report and Accounts of the New Delhi Tuberculosis Centre (NDTBC), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts.
    - (b) Review by Government on the working of the above Centre.

- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- (ii) (a) Annual Report and Accounts of the International Institute for Population Sciences (IIPS), Mumbai, Maharashtra, for the year 2022-23, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

11. A copy (in English and Hindi) of the following Notifications of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs), under sub-section (1) of Section 105 of the Consumer Protection Act, 2019: -

- (1) G.S.R. 474(E), dated the 2<sup>nd</sup> August, 2024, publishing the Consumer Protection (Salary, allowances and conditions of service of President and Members of the State Commission and District Commission) (Amendment) Model Rules, 2024.
- (2) G.S.R. 588(E), dated the 25<sup>th</sup> September, 2024, publishing the National Consumer Disputes Redressal Commission (Group 'A' posts) Recruitment (Amendment) Rules, 2024.

12. A copy (in English and Hindi) of the Ministry of Ports, Shipping and Waterways Notification No. 11/2/2022/PAC.1., dated the 19<sup>th</sup> September, 2024, publishing the New Mangalore Port Authority (Meetings of Board, its Powers and Transaction of Business) Regulations, 2024, under Section 73 of the Major Port Authorities Act, 2021.

13. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013: -

- (i) (a) Annual Report and Accounts of the Cochin Shipyard Limited (CSL), Kochi, Kerala, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of The Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Company.
- (ii) (a) Annual Report and Accounts of the Udupi Cochin Shipyard Limited (UCSL), (*formerly* Tebma Shipyard Limited), Kancheepuram, Tamil Nadu, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Company.
- (iii) (a) Annual Report and Accounts of the Hooghly Cochin Shipyard Limited (HCSL), Howrah, West Bengal, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of The Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Company.

14. A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 44 of the Major Port Authorities Act, 2021: -

- (i) (a) Administration Report of the New Mangalore Port Authority, Mangalore, Karnataka, for the year 2023-24.

- (b) Annual Accounts of the New Mangalore Port Authority, Mangalore, Karnataka, for the year 2023-24, and the Audit Report thereon.
- (c) Review by Government on the Administration Report of the above Port Authority.
- (d) Review by Government on the Annual Accounts of the above Port Authority.
- (ii) (a) Forty-fifth Administration Report and Accounts of the V. O. Chidambaranar Port Authority, Tuticorin, Tamil Nadu, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Port Authority.
- (iii) (a) Annual Administration Report of the Mormugao Port Authority, Goa, for the year 2023-24.
- (b) Annual Accounts of the Mormugao Port Authority, Goa, for the year 2023-24, and the Audit Report thereon.
- (c) Review by Government on the Administrative Report of the above Port Authority.
- (d) Review by Government of the Annual Accounts of the above Port Authority.
- (iv) (a) Annual Administration Report of the Cochin Port Authority, Kochi, Kerala, for the year 2023-24.
- (b) Annual Accounts of the Cochin Port Authority, Kochi, Kerala, for the year 2023-24, and the Audit Report thereon.
- (c) Review by Government on the Administrative Report of the above Port Authority.
- (d) Review by Government of the Annual Accounts of the above Port Authority.
- (v) (a) Annual Accounts of the Tariff Authority for Major Ports (TAMP), Mumbai, Maharashtra, for the year 2023-24, and the Audit Report thereon.
- (b) Review by Government of the Annual Accounts of the above Authority.

15. A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 32 and sub-section (4) of Section 33 of the Indian Maritime University Act, 2008:-

- (a) Annual Report of the Indian Maritime University (IMU), Chennai, Tamil Nadu, for the year 2023-24.
- (b) Annual Accounts of the Indian Maritime University (IMU), Chennai, Tamil Nadu, for the year 2023-24, and the Audit Report thereon.
- (c) Review by Government on the working of the above University.

16. A copy (in English and Hindi) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution) Notification No. S.O. 3959(E), dated the 18<sup>th</sup> September, 2024, amending the Principal Notification No. S.O. 371(E), dated the 8<sup>th</sup> February, 2017., issued under Section 7 of the Aadhaar (Targeted Delivery of Financial And Other Subsidies, Benefits and Services) Act, 2016.

17. A copy each (in English and Hindi) of the following papers, under sub-section (11) of Section 31 of the Warehousing Corporation Act, 1962: -

- (a) Sixty-seventh Annual Report and Accounts of the Central Warehousing Corporation (CWC), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Corporation.
18. A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under Section 241 of the Insolvency and Bankruptcy Code, 2016: -
- (1) IBBI/2024-25/GN/REG114., dated 13<sup>th</sup> August, 2024, publishing the Insolvency and Bankruptcy Board of India (Information Utilities) (Amendment) Regulations, 2024.
  - (2) IBBI/2024-25/GN/REG115., dated 13<sup>th</sup> August, 2024, publishing the Insolvency and Bankruptcy Board of India (Inspection and Investigation) (Amendment) Regulations, 2024.
  - (3) IBBI/2024-25/GN/REG116., dated 24<sup>th</sup> September, 2024, publishing the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) (Second Amendment) Regulations, 2024.
19. A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under sub-section (4) of Section 469 of the Companies Act, 2013: -
- (1) G.S.R. 552(E)., dated the 9<sup>th</sup> September, 2024, publishing the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Second Amendment Rules, 2024
  - (2) G.S.R. 607(E)., dated the 4<sup>th</sup> October, 2024, publishing the Investor Education and Protection Fund Authority (Form of Annual Statement of Accounts) Amendment Rules, 2024.
20. A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under sub-section (3) of Section 63 of the Competition Act, 2002: -
- (1) G.S.R. 544(E)., dated the 6<sup>th</sup> September, 2024, publishing the Competition Commission of India (Salary, Allowances and other Terms and Conditions of Service of Chairperson and other Members) Amendment Rules, 2024.
  - (2) G.S.R. 547(E)., dated the 9<sup>th</sup> September, 2024, publishing the Competition (Minimum Value of Assets or Turnover) Rules, 2024.
  - (3) G.S.R. 548(E)., dated the 9<sup>th</sup> September, 2024, publishing the Competition (Criteria of Combination) Rules, 2024.
  - (4) G.S.R. 549(E)., dated the 9<sup>th</sup> September, 2024, publishing the Competition (Criteria for Exemption of Combinations) Rules, 2024.
21. A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under sub-section (3) of Section 64 of the Competition Act, 2002: -
- (1) F.No.CCI/CD/Comb. Regl./2024., dated the 9<sup>th</sup> September, 2024, publishing the Competition Commission of India (Combinations) Regulations, 2024.
  - (2) CCI/ Reg-G.R./08/ 2024-25., dated the 17<sup>th</sup> September, 2024, publishing the Competition Commission of India (General) Regulations, 2024.
22. A copy (in English and Hindi) of the Ministry of Corporate Affairs Notification No. G.S.R. 506(E)., dated the 16<sup>th</sup> August, 2024, amending the Principal Notification No. G.S.R. 835(E), dated the 4<sup>th</sup> November, 2015, under Section 30B of the Chartered Accountants

Act, 1949, Section 40 of the Cost and Works Accountants Act, 1959 and Section 40 of the Company Secretaries Act, 1980.

23. A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under Section 40 of the Company Secretaries Act, 1980: -

- (1) S.O. 4111(E), dated the 20<sup>th</sup> September, 2024, amending the Principal Notification No. S.O. 1118(E), dated the 9<sup>th</sup> March, 2023.
- (2) F. No. 104/44/Accts. -1(A), dated the 24<sup>th</sup> September, 2024, publishing the 44<sup>th</sup> Annual Report and the Audited Accounts of the Institute of Company Secretary of India for the financial year ended 31<sup>st</sup> March 2024.

⊗24. A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under Section 30B of the Chartered Accountants Act, 1949:-

- (1) F. No. 1-CA(5)/75/2024., dated the 27<sup>th</sup> September, 2024, publishing the 75<sup>th</sup> Annual Report and the Audited Accounts of the Institute of Chartered Accountants of India for the financial year ended 31<sup>st</sup> March 2024.
- (2) S.O. 4513(E), dated the 15<sup>th</sup> October, 2024, amending the Principal Notification No. S.O. 1591(E), dated the 12<sup>th</sup> April, 2019.
- (3) No. 1-CA(5)/75A/2024., dated the 14<sup>th</sup> November, 2024, publishing a Corrigendum to the Notification No. 1-CA(5)/75/2024., dated the 27<sup>th</sup> September, 2024.

25. A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under Section 40 of the Cost and Works Accountants Act, 1959: -

- (1) No. G/20-CWA/9/2024., dated the 27<sup>th</sup> September, 2024, publishing the 65<sup>th</sup> Annual Report and the Audited Accounts of the Institute of Cost Accountants of India for the financial year ended 31<sup>st</sup> March, 2024.
- (2) G.S.R. 642(E), dated the 15<sup>th</sup> October, 2024, amending the Principal Notification No. G.S.R. 741(E), dated the 16<sup>th</sup> October, 2023.
- (3) G.S.R. 643(E), dated the 15<sup>th</sup> October, 2024, amending the Principal Notification No. G.S.R. 787(E), dated the 15<sup>th</sup> October, 2015.

(b) Review by Government on the working of the above Corporation.

11-02 a.m.

## **2. Reports of the Department Related Parliamentary Standing Committee on External Affairs**

Shrimati Sagarika Ghose laid on the Table, a copy each (in English and Hindi) of the following Reports of the Department related Parliamentary Standing Committee on External Affairs (Eighteenth Lok Sabha):-

- (i) First Report on Action Taken by the Government on the observations/recommendations contained in the Twenty Sixth Report of the Department related Parliamentary Standing Committee on External Affairs (17<sup>th</sup> Lok Sabha) on 'India and Gulf Cooperation Council (GCC) - Contours of Cooperation';

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⊗ At 11-08 a.m.

- (ii) Second Report on Action Taken by the Government on the observations/recommendations contained in the Twenty Seventh Report of the Department related Parliamentary Standing Committee on External Affairs (17<sup>th</sup> Lok Sabha) on 'India's Engagement with G20 Countries'; and
- (iii) Third Report on Action Taken by the Government on the observations/recommendations contained in the Twenty Eighth Report of the Department related Parliamentary Standing Committee on External Affairs (17<sup>th</sup> Lok Sabha) on 'Countering Global Terrorism at Regional and International Levels'.

11-03 a.m.

**3. Statements of the Department Related Parliamentary Standing Committee on Consumer Affairs, Food And Public Distribution (2024-2025)**

Shri Baburam Nishad laid on the Table, a copy each (in English and Hindi) of the Final Action Taken Statements showing action taken by the Government on the recommendations contained in Chapter I and V of the following Action Taken Reports (Seventeenth Lok Sabha) of the Department related Parliamentary Standing Committee on Consumer Affairs, Food and Public Distribution:-

- (i) Thirty Third Report on Action Taken by the Government on the observations/recommendations contained in the Twenty Seventh Report on 'BIS-Hallmarking & Jewellery' pertaining to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs);
- (ii) Thirty Fourth Report on Action Taken by the Government on the observations/recommendations contained in the Twenty Eighth Report on 'Pradhan Mantri Garib Kalyan Anna Yojana (PMGKAY)' pertaining to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution);
- (iii) Thirty Fifth Report on Action Taken by the Government on the observations/recommendations contained in the Thirty First Report on 'Coarse Grains Production and Distribution' pertaining to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution); and
- (iv) Thirty Sixth Report on Action Taken by the Government on the observations/recommendations contained in the Thirty Second Report on 'Sugar Industry in India- A Review' pertaining to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).

11-04 a.m.

**4. Statement by Minister**

Shri Prataprao Jadhav, Minister of State (Independent Charge) of the Ministry of Ayush; and Minister of State in the Ministry of Health and Family Welfare laid on the Table, a statement regarding Status of implementation of Recommendations contained in the 138<sup>th</sup> Report of the Department-related Parliamentary Standing Committee on Health and Family Welfare on 'Medical Devices: Regulation and Control'.

11-05 a.m.

**5. Motion for Election to the Institute of Teaching and Research in Ayurveda (ITRA), Jamnagar**

A motion for election of one Member to the Institute of Teaching and Research in Ayurveda (ITRA), Jamnagar was moved and adopted.

11-06 a.m.

**6. Motion for Election to the All India Institute of Medical Sciences (AIIMS), Jodhpur**

A motion for election of one Member to the All India Institute of Medical Sciences (AIIMS), Jodhpur was moved and adopted.

11-07 a.m.

**7. Motion for Election to the All India Institute of Medical Sciences (AIIMS), Raipur**

A motion for election of one Member to the All India Institute of Medical Sciences (AIIMS), Raipur was moved and adopted.

@<sup>Δ</sup>11-10 a.m.

**8. Observations by the Chair**

The Chairman made the following observations: -

"I have received 42 Notices, the highest so far, in the last quarter of the century of adoption of the Indian Constitution, and the Notices are under Rule 267. One of the notices, remarkably, is in public domain! Whereas, by Bulletin and otherwise, we have mandated that there can be no advance publicity. .... I had to seek counsel from Shri Jairam Ramesh, I called him to my Chamber. He is not the one who sent it, Shri Raghav Chadha has sent it. It is in public domain and in 100 per cent disregard of the provisions. It seems the gentleman has not read Rule 267 even once. .... And putting it in public domain is too serious a matter. I would want this House to maintain highest ethical standards and protect our privileges. It is under my contemplation. I had discussed with leaders what steps are to be taken because this is getting beyond control at the moment. Hon. Members, since the number is 42, with your leave, I would not be making reference to the names because the number can grow to any level, at least, the level we have here. But please take one thing into

@ At 11-08 a.m. -,pl. see items 1(24) & (25).

<sup>Δ</sup> From 11-09 a.m. to 11-10 a.m. – some points were raised.



consideration. Under Rule 267, a Member wants that the House's normal functioning be suspended to discuss a matter and the same Member has given more than one notices under Rule 267. That would be humanly impossible for anyone to accommodate the request of the Member. I would, therefore, urge the hon. Members to deeply reflect and allow me to proceed with the Business of the House."

Ψ11-12 a.m.

## 9. Matters raised with Permission

1. Shri M. Mohamed Abdulla raised a matter regarding demand for immediate financial relief assistance for the people affected by Cyclone Fengal in Tamil Nadu.

Shri Vaiko and Dr. M. Thambidurai also associated.

Φ11-21 a.m.

2. Shri Subhasish Khuntia raised a matter regarding demand to build an International Airport in Puri, Odisha.

11-23 a.m.

3. Prof. Ram Gopal Yadav raised a matter regarding recent violence and law and order situation in Sambhal, Uttar Pradesh.

11-25 a.m.

4. Shri Sandosh Kumar P raised a matter regarding demand to declare recent landslide in Wayanad district as calamity of severe nature under Level-3 disasters.

Shrimati Jebi Mather Hisham, Dr. John Brittas, Shri Haris Beeran also associated.

11-28 a.m.

5. Shrimati Sangeeta Yadav raised a matter regarding need for promulgation of Government schemes meant for Women's empowerment.

∇11-31 a.m.

6. Shri Shaktisinh Gohil raised a matter regarding concern over misuse of Pradhan Mantri Jan Arogya Yojana (PM-JAY) scheme in Ahmedabad.

11-34 a.m.

7. Dr. Ajeet Madhavrao Gopchade raised a matter regarding concern over use of online gambling and betting in providing financial support to terrorism.

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Ψ From 11-11 a.m. to 11-12 a.m. – some points were raised.

Φ From 11-13 a.m. to 11-16 a.m. – some points were raised.

∇ From 11-30 a.m. to 11-31 a.m. – some points were raised.

11-37 a.m.

8. Shri Raghav Chadha raised a matter regarding concern over prevailing issue of air pollution in North India and its impact.

Shri Vikramjit Singh Sahney, Shri Manas Ranjan Mangaraj, Shrmati Ranjeet Ranjan, Shrimati Rajani Ashokrao Patil also associated.

11-41 a.m.

9. Shri Ayodhya Rami Reddy Alla raised a matter regarding concern over decline in Medal Tally at Olympic Games.

11-44 a.m.

10. Shri Ajit Kumar Bhuyan raised a matter regarding concern over the functioning of Oil and Natural Gas Corporation (ONGC) in Assam.

11-47 a.m.

11. Shri Prakash Chik Baraik raised a matter regarding demand to construct flyover (RoB) at Birpara and Kamakhyagudi in West Bengal.

11-49 a.m.

12. Shri Samik Bhattacharya raised a matter regarding demand to enhance safety and security of Saha Institute of Nuclear Physics, Department of Atomic Energy, Kolkata.

11-52 a.m.

13. Shri Brij Lal raised a matter regarding demand to adopt alternative means to address the problem of stubble burning. .

11-55 a.m.

14. Shri Dhananjay Bhimrao Mahadik raised a matter regarding need to increase the Minimum Support Price of sugar.

11-58 a.m.

15. Shri Neeraj Dangi raised a matter regarding request to use Artificial Intelligence for monitoring the endangered wildlife species.

12-00 Noon

#### **10. Starred Questions**

Starred Question Nos. 76 to 81 were orally answered. Answers to remaining Starred Question Nos. (82 to 90) were laid on the Table.

#### **11. Unstarred Questions**

Answers to Unstarred Question Nos. 801 to 960 were, laid on the Table.

1-00 p.m.

**12. Statement by Minister Correcting answer to Question**

Shri Sarbananda Sonowal, Minister of Ports, Shipping and Waterways laid on the Table, a statement (in English and Hindi) correcting the answer to Starred Question 155 given in the Rajya Sabha on the 6<sup>th</sup> August, 2024, regarding 'Bridge construction over the river Brahmaputra National Waterways-2'.

1-01 p.m.

*The House adjourned and re-assembled at 2-00 p.m.*

2-00 p.m.

**13. Government Bill — Passed/Under Consideration**

**(i) The Oilfields (Regulation and Development) Amendment Bill, 2024**

Shri Hardeep Singh Puri, Minister of Petroleum and Natural Gas moved motion for consideration of the Bill.

The following Members took part in the discussion:—

2-18 p.m.	1.	Shri Shaktisinh Gohil
2-34 p.m.	2.	Shri Chunnilal Garasiya
2-43 p.m.	3.	Ms. Dola Sen
2-50 p.m.	4.	Shri N.R. Elango
2-56 p.m.	5.	Shri Yerram Venkata Subba Reddy
3-00 p.m.	6.	Shri Manas Ranjan Mangaraj
3-05 p.m.	7.	Dr. M. Thambidurai
3-08 p.m.	8.	Shri Ghanshyam Tiwari
3-22 p.m.	9.	Dr. Kalpana Saini
3-28 p.m.	10.	Dr. Fauzia Khan
3-32 p.m.	11.	Dr. Sikander Kumar
3-40 p.m.	12.	Shri P. P. Suneer
3-43 p.m.	13.	Shri Mahendra Bhatt
3-49 p.m.	14.	Shri Sanjay Seth
3-56 p.m.	15.	Shri Sanjay Singh
#4-02 p.m.	16.	Dr. V. Sivadasan

4-05 p.m.

Shri Hardeep Singh Puri replied to the discussion.

4-29 p.m.

The motion for consideration of the Oilfields (Regulation and Development) Amendment Bill, 2024 was adopted.

Clauses 2 to 12 were adopted.

Clause 1, the Enacting Formula and the Title were adopted.

# From 4-00 p.m. to 4-01 p.m. – some points were raised.

4-33 p.m.

The motion moved by Shri Hardeep Singh Puri that the Bill be passed, was adopted and the Bill was passed.

4-34 p.m.

**(ii) The Bharatiya Vayuyan Vidheyak, 2024**

Shri Kinjarapu Rammohan Naidu, Minister of Civil Aviation. moved motion for consideration of the Bill.

The following Members took part in the discussion:—

- 4-55 p.m. 1. Dr. Syed Naseer Hussain  
 5-24 p.m. 2. Shri Raghav Chadha

The discussion was not concluded.

5-35 p.m.

**14. Special Mentions**

The following Special Mentions were made: -

- |           |    |                             |  |
|-----------|----|-----------------------------|--|
| 5-35 p.m. | 1. | Shri Naresh Bansal          | Demand to fix rates of various treatments and procedures in private hospitals for general public on the lines of CGHS.     |
| 5-38 p.m. | 2. | Shri Sanjay Kumar Jha       | Demand for establishment of Agricultural and Processed Food Products Export Development Authority (APEDA) Centre in Bihar. |
| 5-40 p.m. | 3. | Shri Dorjee Tshering Lepcha | Demand for Green Bonus and Special Package for Sikkim State  |
| 5-43 p.m. | 4. | Shri Narain Dass Gupta      | Concern over mismatched Skill development.   |
| 5-45 p.m. | 5. | Dr. Sikander Kumar          | Issue of mismanagement during Manimahesh Yatra in Himachal Pradesh.  |
| 5-47 p.m. | 6. | Dr. Bhim Singh              | Demand for increase in the fellowships for OBC researchers.  |
| 5-49 p.m. | 7. | Shri Lahar Singh Siroya     | Urgent need to address train sabotage and anti-national activities.  |
| 5-52 p.m. | 8. | Shri A. A. Rahim            | Urgent need to revoke the merger of RMS Offices with Speed Post Hubs.  |

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<sup>Φ</sup>From 5-08 p.m. to 5-19 p.m. – some points were raised.

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|-----------|-----|-------------------|--|
| 5-54 p.m. | 9.  | Shri Tiruchi Siva | Demand for restoring education to State List for a more effective system.  |
| 5-56 p.m. | 10. | Dr. John Brittas  | Demand for Viability Gap Funding (VGF) by way of non-repayable grant for Vizhinjam International Seaport Thiruvananthapuram. |

5-58 p.m.

The House adjourned till 11-00 a.m. on Wednesday, 4<sup>th</sup> December, 2024.

P. C. MODY,  
*Secretary-General*